

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 216 of 2012 &
IA No. 354 of 2012

Dated : 9th November, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Alok Ferro Allys Ltd.
Versus

.... Appellant (s)

Chhattisgarh State Electricity Regulatory Commission
& Anr.

...Respondent (s)

Counsel for the Appellant(s): Mr. Raunak Jain

Counsel for the Respondent(s): Mr. C.K. Rai for R.1
Ms. Suparna Srivastava for R.2

ORDER

Admit. Issue notice to the Respondents. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 30.11.2012 after serving copy on the other side.

Post the matter on **05.12.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk